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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. (I.B) No. 33/9/NCLT/AHM/2017

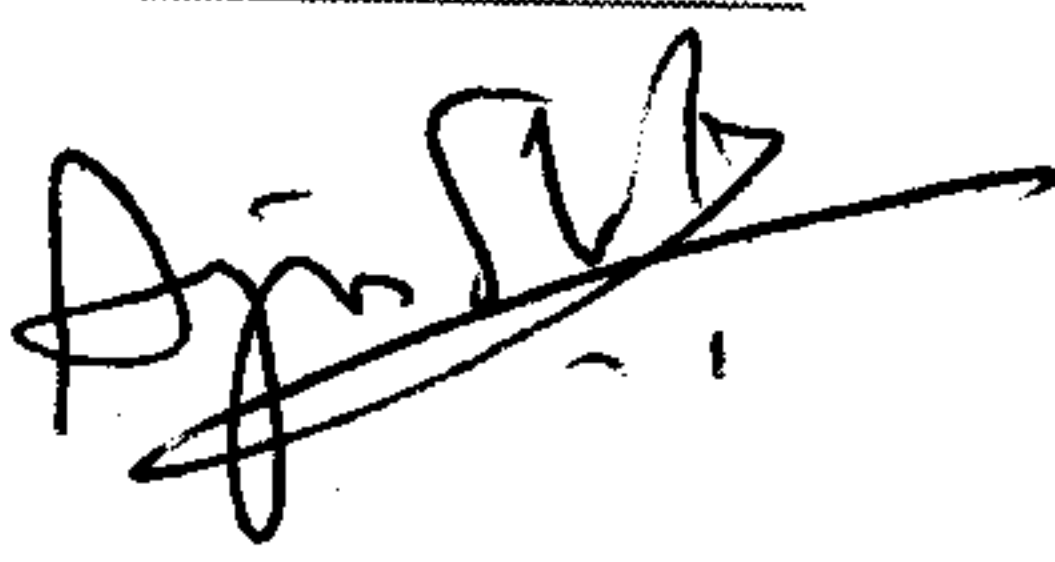

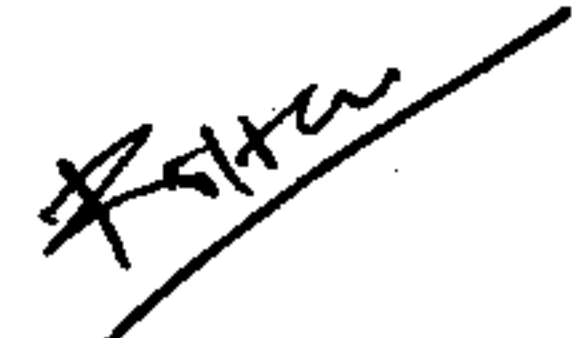
Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.07.2017

Name of the Company: Renish Petrochem FZE
V/s.
Ardor Global Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

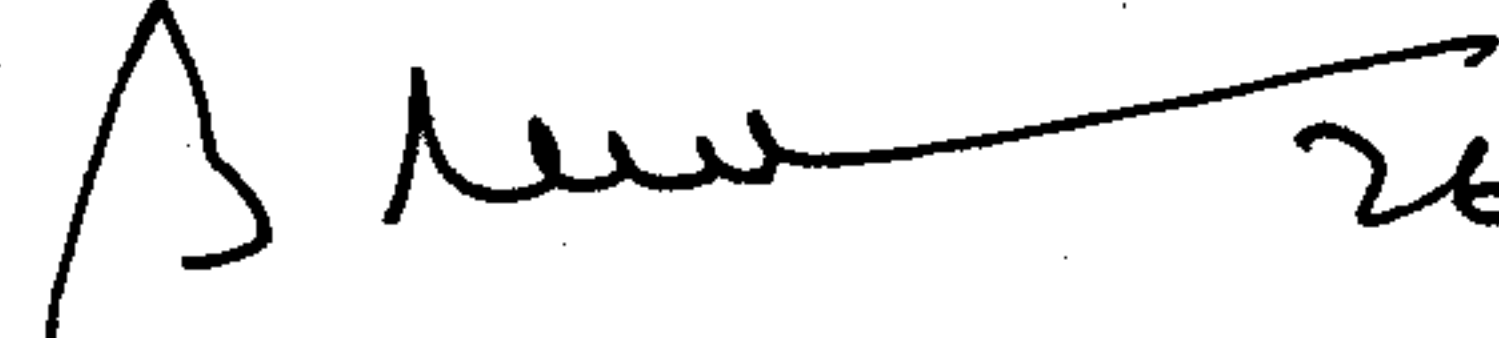
S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	A. R. Sheth	Adv. & Solicitor	Corporate Debtor	
2.	KETAN. M. PARIKH,	Adv. & Central Bank of India	Applicant - Seamed Creditor	
3	NAVIN K. PAHWA	ADVOCATE	Applicant	

ORDER

Learned Advocate Mr. Navin Pahwa present for Operational Creditor/ Applicant.
Learned Advocate Mr. Arjun Sheth present for Respondent. Learned Advocate Mr. Ketan Parikh present for Central Bank of India/ Financial Creditor(Caveator).

Heard arguments of Learned Counsel for Applicant, Learned Counsel for Respondent (Corporate Debtor) and Learned Counsel for Financial Creditor (Caveator).

Order reserved.

 26.7.17
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 26th day of July, 2017.